

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 308

IA-2627/2024

In

IB-202(ND)/2024

IN THE MATTER OF:

Punjab & Sind Bank

Vs

Sh. Shadab Khan

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Brijesh Kumar Tamber Mr. Prateek kushwaha
Advocates

For the Respondent : Mr Sarwar Raza and Ms Shreya Kumar Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-2627/2024:-

Ten days time granted to the Personal Guarantor to file objections.

List the matter on **07.08.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**